

Mr. Speaker: I am told, the rules say, that the Government motions have precedence. I don't mind, but the rules say that the Government motions have precedence.

श्री मधु लिमये : प्राप को सर्वाधिकार है ।

Shri S. M. Banerjee: I fully support Shri Madhu Limaye that both the Reports, Dr. Hazari's Report and the Monopoly Commission Report, should be taken up together. My submission is that either the Government brings forward both the motions together or our No-Day-Yet-Named motion should be admitted.

Mr. Speaker: I have conceded that.

Shri F. A. Ahmed: I have no objection to both these motions being taken up together.

Shri M. R. Krishna: Q. 118 may also be taken up along with Q. 95.

Mr. Speaker: All right.

Dr. Hazari Report on Licensing Policy

- *95. Shri D. N. Pateria:
 Shri Onkar Singh:
 Shri M. Rampure:
 Shri Ebrahim Sulaiman Salt:
 Shri S. Supakar:
 Shri N. E. Laskar:
 Shri Mohammad Ismail:
 Shri Umanath:
 Shri E. K. Modak:
 Shri Ganesh Ghosh:
 Shri Bhagaban Das:
 Shri Chintamani Panigrahi:
 Shri Ramachandra Veerappa:
 Shri Indrajit Gupta:
 Shri S. M. Banerjee:
 Shri Madhu Limaye:
 Shri Yashpal Singh:
 Shri S. C. Samanta:
 Shri Vasudevan Nair:
 Shri Yogendra Sharma:
 Shri N. K. Sanghi:
 Shri Kanwar Lal Gupta:
 Shri E. S. Vidyarthi:
 Shri Bibhuti Mishra:
 Shri Y. A. Prasad:

Shri K. N. Pandey:
 Shri F. Barua:
 Shri Sarjee Pandey:
 Shri G. S. Mishra:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government have considered the Report of Dr. Hazari on Licensing Policy with regard to setting up of new industries; and

(b) if so, the recommendations of the Committee which have been accepted by Government for implementation?

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath Reddi): (a) and (b). The Interim Report on Licensing Policy submitted by Dr. R. K. Hazari is under the examination of the Government. An early decision is expected to be taken on the recommendations.

Issue of Licences to Industries

- *118. Shri M. R. Krishna:
 Shri Siddheshwar Prasad:
 Shri Ram Kishan Gupta:
 Shri Prakash V. Shastri:
 Shri Raghuvir Singh Shastri:
 Shri Mohsin:
 Shri K. N. Pandey:
 Shri Vishwa Nath Pandey:
 Shri Yajnik:
 Shri Atal Bihari Vajpayee:
 Shri Kanwar Lal Gupta:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government have decided to do away with licensing policy of Industries.

(b) whether this step was necessitated because the Industries and entrepreneurs desired it or whether it was based on any enquiry; and

(c) the benefits Government expect to achieve by the change in the policy?

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath Reddi): (a) No such decision has been taken.

(b) and (c). Do not arise.

Mr. Speaker: Shall we go to the next Question? I think, it is better you reserve your comments for the discussion on both these Reports.

Compulsory Exports

496. Shri N. E. Laskar:
 Shri Liladhar Koteki:
 Shri Yashpal Singh:
 Shri S. C. Samanta:
 Shri Madhu Limaye:
 Dr. Ram Manohar Lohia:
 Shri George Fernandes:
 Shri S. M. Banerjee:
 Shri Ram Kishan Gupta:
 Shri Shri Gopal Saboo:

Will the Minister of Commerce be pleased to state:

(a) whether there has been a proposal to introduce an element of compulsion to export certain percentage of production of industrial units for increasing the country's exports;

(b) the broad features thereof;

(c) whether the results of this compulsion to export have been examined; and

(d) if so, the nature thereof?

The Minister of Commerce (Shri Dinesh Singh): (a) No, Sir. However the Commerce Minister has spoken of the need for the industry, as a whole, to appreciate their obligation to earn foreign exchange through further exports.

(b) to (d). Do not arise.

Shri N. E. Laskar: I would like to know whether Government have examined the question whether they can introduce such a compulsion.

Shri Dinesh Singh: I have not talked about compulsion. What I said is that the industry, as a whole, must feel a sense of obligation for earning the foreign exchange. After all, there is the obligation on the industry, as a whole, to earn foreign exchange. If they want to import things, they must be able to earn foreign exchange for that. It may be possible or may not be possible for each industry to earn foreign exchange. There are some industries which may find difficulty in exporting their products. But the industry, as a whole, should be able to earn foreign exchange which they require for their imports and for their other requirements.

Shri N. E. Laskar: In order to revitalise our export trade, I would like to know whether any attempt has been made towards the improvement of quality and diversification of the areas of our trade in different parts of the world.

Shri Dinesh Singh: Yes, Sir.

Shri Liladhar Koteki: The hon. Minister said that there is an obligation on the part of the industry to export a certain percentage of their products. May I know whether the Government has any control to see that the industry actually discharges that obligation of exporting their products?

Shri Dinesh Singh: As I said, we have not laid down any rigid rules. All that I have said is that the industry must look to the markets abroad. They have tremendous consumption at home and they are able to sell very easily everything they make. But that does not earn the foreign exchange which they need for their components and parts and for their raw materials. Therefore, they must consciously try to divert more and more of their products abroad.

श्री बहावल सिंह : जब तक यह कम्पल्सरी नहीं होगा, बुकि सरलमेदारों को हिन्दुस्तान में ब्रीक मार्केटिंग करने के लिये कच्चा बिक्रत